

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

APPEAL No. 45 of 2022

Between

V.RAMASUBBU,

No,B/18 C, Sri Sakthi Nagar,
Krishnapuram, Palayankottai - 62701 1,
Tirunelveli.

..... Applicant

Vs

1. THE MEMBER SECRETARY

STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY

Andhra Pradesh (SEIAA-AP), Ministry of Environment,
Forest & Climate Change, D. No. No. 26-14 D/2

Near Sunrise Hospital, Pushpa Hotel Centre

Chalamavari Street, Kasturibaipet,

Vijayawada-520010.And 4 others

..Respondent

COUNTER AFFIDAVIT FILED BY THE 1ST RESPONDENT(SEIAA)

DATE-21-03-2023



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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V.RAMASUBBU,

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Krishnapuram, Palayankottai - 627011,
Tirunelveli.

.....Applicant

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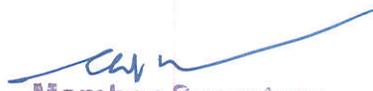
.....Respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date: 20.03.2023


Member Secretary
SEIAA, AP

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

APPEAL No. 45 of 2022

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Andhra Pradesh (SEIAA-AP), Ministry of Environment,

Forest & Climate Change, D. No. No. 26-14 D/2

Near Sunrise Hospital, Pushpa Hotel Centre

Chalamavari Street, Kasturibaipet, Vijayawada-520010.

2. THE CHAIRMAN,

THE ANDHRA PRADESH STATE POLLUTION CONTROL BOARD

D.No.33-26-14 D/2, Near Sunrise Hospital Pushpa Hotel Centre,

Chalamalavari Street Kasturibaipet,

Vijayawada - 520 010.Ph: 0866-2463202

3. THE SECRETARY

Department of Atomic Energy

Govt. of india

Anushakti Bhavan, Chhatrapati Shivaj Maharaj Marg,

Mumbai-400 001.

4. THE DIRECTOR OF MINES AND GEOLOGY

Sri Anjaneya Towers, D.No. 7-104, B-Block

5th & 6th Floors, Vijayawada

Ibrahimpattanam, Andhra Pradesh 521456.

5. THE SR. VICE PRESIDENT

TRIMIX SAND PRIVATE LIMITED

Vatsavalasa village srikurmam P.O

Garamandal Srikakulam District - 532404.

COUNTER AFFIDAVIT FILED BY THE 1ST RESPONDENT

I, Dr. P.V.Chalapathi Rao, son of Pasala Lakshmaiah, aged 53 years, Member Secretary, AP State Environment Impact Assessment Authority, Vijayawada do hereby solemnly and sincerely affirm and state as follows:

1. I am the 1ST Respondent herein and as such I am well acquainted with the facts of the case.


Member Secretary
SEIAA, AP

2. This respondent denies each averment made in the affidavit filed in support of the appeal as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1 of the appeal is not related to this respondent and hence there are no remarks.
4. With regard to the averments made in paragraph 2 of the appeal is denied as false. It is submitted that it is true that the SEIAA has issued Environmental Clearance (EC) vide order No. **SEIAA/AP/SKLM/IND/11/2021/3654/187.60 & 184.53** dt.28.07.2022 to Sand Mineral Separation Plant (MSP) of M/s. Trimex Sand Private limited respondent No-5 **(Annexure -1)**.
5. With regard to the averments made in paragraph 1 of the appeal in Facts in brief is not related to this respondent and hence there are no remarks.
6. With regard to the averments made in paragraphs 2 & 3 of the appeal in Facts in brief is denied as false. It is submitted that the industry obtained Environmental Clearance from MoEF vide F.No. J-19011/11/2003-IA 111 Dt. 10th November 2004 for mining of beach sand and separation of heavy minerals (Garnet, Illmenite, Leucoxene, Seliminite & minor amount of Rutile & Zircon) and to set up an export oriented mining unit at Vatsavalasa & Tonagi villages, Gara (M), Srikakulam in an extent of 7.2 Sq Kms and subsequently obtained EC for expansion vide No.J-11015/175/2011-IA (M), dated 17.04.2015 from 2 MTPA to 6 MTPA over an extent of 720 ha. The project involves mining, wet Pre-Concentration Plants (PCP) and Mineral Separation Plant (MSP) to produce Ilmenite, Garnet, Rutile, Zircon and Sillimanite. Pulverizing unit with ball mill installed in the mineral separation plant. The Mining and PCPs are established within the mining lease area, whereas the MSP has been established outside the mining lease area.


Member Secretary
SEIAA, AP

7. With regard to the averments made in paragraph 4 of the affidavit in Facts in brief is not related to this respondent and hence there are no remarks.
8. With regard to the averments made in paragraphs 5 & 6 of the appeal in Facts in brief is denied as false. It is submitted that the proponent informed that MSP is already established in 2009-10 as part of the integrated Mining cum Beneficiation project for beach sand minerals, for which EC was obtained from MoEF&CC after conducting public hearing. The project has undergone expansion in 2015 and fresh EC for expansion was also obtained after conducting PH. The policy decision of the GOI in 2019 to permit only Govt companies in the mining of beach sand minerals resulted in the stoppage of the Mining activity and MSP, though it is situated outside the Mine Lease area. To facilitate restarting of the MSP operations by sourcing mineral concentrate from India/abroad, the proponent submitted application for grant of TOR and also requested for exemption from Public Hearing.
9. It is submitted the Expert Appraisal (EA) Committee further noted that public hearing has been conducted in the year 2003 as per EIA notification 1994 for integrated proposal of Beach sand mining of 2 MTPA & Mineral Separation Plant (MSP) of 0.63 MTPA and EC was obtained in 2004. Thereafter, for expansion proposal, PH has been again conducted on 29.12.2012 as per EIA notification 2006 for 6.0 MTPA mining and 0.93 MTPA MSP and obtained EC in 2015. Now applying fresh EC for MSP of 0.44 MTPA only, which is less than 50% capacity for which PH been conducted & EC issued.
10. It is submitted that the Mining Lease was valid till 2034. The EC granted in 2015 based on the PH conducted was also valid till 2034. The change in policy of the GOI in 2019 only resulted in the stoppage of the mining. No mining is proposed now.
11. It is submitted that the issue was placed in the 172nd SEAC and recommended for issue of Standard TOR with EIA & Public Hearing.


Member Secretary
SEIAA, AP

12. It is submitted that the SEIAA has reviewed in 169th meeting, and referred to SEAC to re-examine the application in the light of request letter dt. 20.12.2021 submitted by the proponent to SEIAA seeking exemption for Public hearing. The SEAC again reviewed the case in the 179th SEAC meeting the committee noted that as it is an established unit & in operation for several years and it is 50% lower capacity than for which PH was conducted & EC accorded earlier.
13. It is submitted that the committee after examining the project proposal, presentations, MoEF&CC notification & OMs and detailed deliberations, recommended for issue of Standard TOR with EIA, without public hearing under 7(II) of EIA Notification, 2006 and its amendments thereof.
14. It is submitted that the SEIAA in its meeting held on 177th SEIAA meeting agreed with 179th SEAC meeting recommendations. Accordingly, TOR was issued on 12.04.2022 and thereafter issued EC on 28.07.2022 for Mineral Separation Plant of 0.44 MTPA stipulating a condition that the Mineral Separation Plant shall be operated by sourcing mineral concentrate from India/Abroad. No mining shall be carried out without obtaining EC.
(Annexure-2)
15. With regard to the averments made in paragraph 7 of the appeal in Facts in brief is denied as false. It is submitted that the SEIAA issued EC order with a condition that the proponent shall comply with conditions Specified for Mineral Separation plant in the earlier EC order accorded by MoEFF &CC. The EC issued for Mineral Beneficiation which is a physical mineral separation process and no chemical reactions are involved. The EC is not issued for mining of minerals.
16. With regard to the averments made in paragraph a to d of the grounds in appeal is denied as false. It is submitted that the SEIAA has issued Environmental Clearances to R5 for Beach sand Mineral Separation Plant (MSP) at Sy.No. 78,79,80,84,176,183,193 in 64.66 Acres. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof.


Member Secretary
SEIAA, AP

17. It is submitted that the Committee noted that this is a mineral beneficiation unit wherein the water used for jigging and extraction purposes is proposed to be recycled and the entire process will be under wet condition. The source of air pollution from the proposed unit is emissions generated from the burning of fuel in the drier, in generators and fugitive emission dust from the movement of vehicles. The Proponent has proposed air pollution control equipment like bag filter to the drier.
18. It is submitted that the issue has been placed in the SEAC meeting held on 17.05.2022. The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorded by MoEF& CC.
19. It is submitted that the SEIAA, in its meeting held on 26.05.2022 examined the proposal and the recommendations of SEAC and decided to agreed with the recommendations of the SEAC for issue of Environmental Clearance.
20. It is submitted that the EC order is issued for Mineral Separation Plant (MSP) of capacity 0.44 MTPA only. The operations of minerals separation plant shall be done by sourcing mineral Concentrate from India/abroad. No mining operations shall be carried out without Obtaining Environmental Clearance.
21. With regard to the averments made in paragraph e to g of the grounds in appeal is denied as false. It is submitted that the as per the Environment impact assessment Notification, 2006 and its amendments thereof and MoEF & CC Notification S.O. 1886(E) dt. 20.04.2022 (**Annexure-3**) the project categorized as Mineral Beneficiation under 2(b) said that." All Mineral beneficiation project irrespective of the procedure for beneficiation". Mineral beneficiation is the process of separating economically essential minerals from their respective ores/ ore concentrates.
22. It is submitted that it is not true that it is mandatory to appraise all mineral beneficiary units with mining proposal; it is true that mining proposal


Member Secretary
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with mineral beneficiation shall be appraised together for grant of EC. Mineral beneficiation alone only can appraise under category 2(b) of EIA notification, 2006 and its amendments thereof.

23. With regard to the averments made in paragraph h, i, j, k of the grounds in appeal is denied as false. It is submitted that the EC order is issued for Mineral Separation Plant (MSP) of capacity 0.44 MTPA only. The operations of minerals separation plant shall be done by sourcing mineral Concentrate from India/abroad (APMDC may also be one of the concentrate suppliers). This is standalone MSP plant. There is no mandate to appraise the supplier of the mineral and processing plant.

24. With regard to the averments made in paragraph l to p of the grounds in appeal is denied as false. It is true that the application was processed 172nd and 179th SEAC meetings. It is further to submit that the Committee noted that public hearing has been conducted in the year 2003 as per EIA notification 1994 for integrated proposal of Beach sand mining of 2 MTPA & Mineral Separation Plant (MSP) of 0.63 MTPA and EC was granted by MoEF&CC in 2004. Thereafter, for expansion proposal, PH has been again conducted on 29.12.2012 as per EIA notification 2006 for 6.0 MTPA mining and 0.93 MTPA MSP EC was granted by MoEF&CC in 2015. Now applying fresh EC for MSP of 0.44 MTPA only, which is less than 50% capacity for which PH has been conducted & EC issued.

25. With regard to the averments made in paragraph q to u of the grounds in appeal is denied as false. It is true that the Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorder by MoEF& CC.

The SEIAA has issued Environmental Clearances with following conditions:

Solid Waste: - Fine/non-saleable mineral grades and silica sand - 0.096 MTPA generated from the beneficiation plant shall be stored for future


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SEIAA, AP

recovery of any useful minerals/used for backfilling earlier mined out pits.

Air Pollution:

(i) The industry shall store raw material & finished products in covered sheds/ silos to minimize pollution.

(v) The company shall install adequate dust collection and extraction system to control fugitive dust emissions at various transfer points.

(vi) Raw materials and products shall be transported in covered trucks. Storage of raw material shall be in roof sheds. Water spray system shall be provided all around the stockpiles and dust suppression system around the conveyor system. All the conveyor belts shall be covered with G.I. Sheets. All the roads in the plant area shall be asphalted / concreted and water sprayed to reduce the fugitive dust emissions.

26. It is submitted that the Govt of A.P has issued a G.O.MS.NO.120, dt.01.11.2018 (**Annexure- 4**) delegating the powers to monitor the compliance of Environmental Clearance conditions to the APPCB.

27. It is submitted that the EC conditions compliance will be monitored periodically by APPCB and necessary measures will be taken to ensure compliance in disposal of solid waste.

28. With regard averments made in paragraph v & w of the grounds in appeal is not related to this respondent and hence there are no remarks.

29. With regard to the averments made in paragraph x & y of the grounds in appeal is denied as false. It is submitted that the application was processed as per the procedure laid down in EIA notification, 2006 and its amendments thereof. It is submitted that the Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorded by MoEF& CC.


Member Secretary
SEIAA, AP

SEIAA ISSUED EC ORDER WITH A FOLLOWING CONDITIONS:

1. The proponent shall comply with conditions Specified for Mineral Separation plant in the earlier EC order accorded by MoEFF &CC.
 2. The proponent shall obtain all other mandatory clearance from respective departments.
30. It is submitted that the Govt of A.P has issued a G.O.MS.NO.120, dt.01.11.2018 delegating the powers to monitor the compliance of Environmental Clearance conditions to the APPCB.
31. With regard to the averments made in paragraph z of the grounds in appeal is denied as false. It is submitted that the issue has been placed in the SEAC meeting held on 17.05.2022. The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorder by MoEF& CC. The EC issued for MSP plant only.
- The SEIAA has issued Environmental Clearances with conditions in solid waste
- Solid Waste:** - Fine/non-saleable mineral grades and silica sand - 0.096 MTPA generated from the beneficiation plant shall be stored for future recovery of any useful minerals/used for backfilling earlier mined out pits.
32. With regard to the averments made in paragraph aa & bb of the grounds in appeal is denied as false. It is submitted that the application was processed as per the procedure laid down in EIA notification, 2006 and its amendments thereof.
33. It is submitted that the Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorder by MoEF& CC.
- The SEIAA has issued Environmental Clearances with a condition mentioned in Part A Special conditions


 Member Secretary
 SEIAA. AP

Solid Waste: - Fine/non-saleable mineral grades and silica sand - 0.096 MTPA generated from the beneficiation plant shall be stored for future recovery of any useful minerals/used for backfilling earlier mined out pits.

34. It is submitted that the Govt of A.P has issued a G.O.MS.NO.120, dt.01.11.2018 delegating the powers to monitor the compliance of Environmental Clearance conditions to the APPCB.
35. It is submitted that the EC conditions compliance will be monitored periodically by APPCB and necessary measures will be taken to ensure compliance in disposal of solid waste.
36. With regard to the averments made in paragraph cc of the grounds in appeal is not related to this respondent and hence there are no remarks.
37. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above the APPEAL No. 45 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada
Andhra Pradesh on
this the 20th day of March 2023
and signed his name in my presence

BEFORE ME

B. S. Srinivasulu

CH
Member Secretary
SEIAA, AP

VERIFICATION

I, Dr. P.V.Chalapathi Rao S/o Pasala Lakshmaiah, Aged about 53 years, Member Secretary, AP State Environment Impact Assessment Authority, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 20th day of March 2023 at Vijayawada



DEPONENT

**Member Secretary
SEIAA, AP**

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The sr Vice President
TRIMEX SAND PRIVATE LIMITED
Vatsavalasa village srikurmam P.O Gara mandal Srikakulam District -
532404

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/IND/69360/2021 dated 30 Apr 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B007AP161295
2. File No.	AP SKLM IND 11 2021 3654
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	2(b) Mineral beneficiation
6. Name of Project	Trimex Sands Private Limited
7. Name of Company/Organization	TRIMEX SAND PRIVATE LIMITED
8. Location of Project	Andhra Pradesh
9. TOR Date	12 Apr 2022

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 28/07/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



 सत्यमेव जयते	<u>State Level Environment Impact Assessment Authority (SEIAA)</u> <u>Andhra Pradesh</u> <u>Ministry of Environment, Forests & Climate Change</u> <u>Government of India</u> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/SKLM/ IND/11/2021/3654/187.60 & 184.53

Sub: SEIAA, A.P. – Beach Sand Mineral separation plant of M/s. Trimex Sands Private Limited at Sy.No. 78, 79, 80, 84, 176 to 183 & 193, Vatsavalasa Village, Gara Mandal, Srikakulam District Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 30.04.2022 (SIA/AP/IND/69360/2021), seeking Environmental Clearance for the proposed **Beneficiation of Beach Sand Minerals at Sy. No. 78, 79, 80, 84, 176 to 183 & 193, Vatsavalasa Village, Gara Mandal, Srikakulam District, Andhra Pradesh** in favour of **M/s. Trimex Sands Private Limited**. Total area of the plant is 64.66 Acres (26.17 Ha). It was reported that the nearest human habitation viz., Pedda Vastavalasa (V) exists at a distance of about 0.5 km from the Plant. It was noted that the capital investment of the project is Rs. 269.90 Crores and capacity of the project is as follows:

Mineral Separation Plant (MSP) of 0.44 MTPA in 64.66 Acres.

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **18.05.2022**. **M/s. Trimex Sands Private Limited at Vatsavalasa Village, Gara Mandal, Srikakulam District, Andhra Pradesh State** applied for EC for Mineral Separation Plant (MSP). The project proponent and their consultant, M/s. Pioneer Enviro Labs have attended the meeting and appraised the proposal. The proponent informed that MSP is already established in 2009-10 as part of the integrated Mining cum Beneficiation project for beach sand minerals, for which EC was obtained from MoEF&CC after conducting public hearing. The project has undergone expansion in 2015 and fresh EC for expansion was also obtained after conducting PH. The policy decision of the GOI in 2019 to permit only Govt companies in the mining of beach sand minerals resulted in the stoppage of the MSP, though it is situated outside the ML area. To facilitate restarting of the MSP operations by sourcing mineral concentrate from India/abroad, the proponent submitted application for grant of TOR and also requested for exemption from Public Hearing. The Committee further noted that public hearing has been conducted in the year 2003 as per EIA notification 1994 for integrated proposal of Beach sand mining of 2 MTPA & Mineral Separation Plant (MSP) of 0.63 MTPA and EC was obtained in 2004. Thereafter, for expansion proposal, PH has been again conducted on 29.12.2012 as per EIA notification 2006 for 6.0 MTPA mining and 0.93 MTPA MSP and obtained EC in 2015. Now applying fresh EC for MSP of 0.44 MTPA only, which is less than 50% capacity for which PH been conducted & EC issued. The Mining Lease was valid till 2034. The EC granted in 2015 based on the PH conducted was also valid till 2034. The change in policy of the GOI in 2019 only resulted in

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the stoppage of the mining and thereby MSP. No mining is proposed now. The issue was placed in the 172nd SEAC and recommended for issue of Standard TOR with EIA & Public Hearing. accordingly, TOR issued on 12.04.2022. Now, the unit has applied for EC. Further, the SEIAA has reviewed in 169th meeting, the Committee Referred to SEAC to examine in the light of request letter dt. 20.12.2021 submitted by the proponent. The SEAC again reviewed the case in the 179th SEAC meeting and recommended to SEIAA for the TOR without Public Hearing. SEIAA in its meeting held on 177th SEIAA meeting agreed with 179th SEAC meeting recommendations. Accordingly, TOR was issued. The Proponent and their consultant M/s. Pioneer Enviro Consultant have attended the meeting and appraised the case. The Committee noted that this is a mineral beneficiation unit wherein the water used for jiggging and extraction purposes is proposed to be recycled and the entire process will be under wet condition. The source of air pollution from the proposed unit is emissions generated from the burning of fuel in the boiler, in generators and fugitive emission dust from the movement of vehicles. The Proponent has proposed air pollution control equipment to the boiler. The proponent shall obtain necessary approvals in case of processing of radio active minerals viz., monazite from the department of atomic energy. The proponent proposed to provide mineral water plant in the surrounding villages. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorder by MoEF& CC. The committee in the appraisal report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **26.05.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with a condition that the proponent shall comply with conditions specified in the earlier EC order accorded by MoEF& CC, for Mineral Separation Plant. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions

Part A. Special Conditions:

1. This EC order is issued for Mineral Separation Plant (MSP) of capacity 0.44 MTPA only. The operations of mineral separation plant shall be done by sourcing mineral concentrate from India/abroad. No mining operations shall be carried out without obtaining Environmental Clearance.
2. The proponent shall comply with conditions specified for Mineral Separation Plant in the earlier EC order accorded by MoEF& CC.

a) Air Pollution:-

- i. The industry shall store raw material & finished products in covered sheds/ silos to minimize pollution.
- ii. They emissions from crusher and screening shall be connected to a hood, followed by bag filters before letting out the emissions in to atmosphere through a stack height of 15 m. At no time the particulate emissions should exceed 50 mg/Nm³. The D.G. Sets shall be provided with adequate stack height, as per CPCB norms.
- iii. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends

etc., shall be provided to monitor stack emissions.

- iv. Ambient air quality including ambient noise levels must not exceed the standards stipulated under Notification dt. 16.11.2009 issued by the MoE&F,GOI. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with APPCB and report submitted to the Board and to the Ministry's Regional Office at Bangalore half yearly.
- v. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at various transfer points.
- vi. Raw materials and products shall be transported in covered trucks. Storage of raw material shall be in roof sheds. Water spray system shall be provided all around the stockpiles and dust suppression system around the conveyor system. All the conveyor belts shall be covered with G.I. Sheets. All the roads in the plant area shall be asphalted / concreted and water sprayed to reduce the fugitive dust emissions
- vii. In-plant control measures for checking fugitive emissions from all the vulnerable sources like spillage/raw materials handlings etc. shall be provided. Further, specific measures like provision of dust suppression system consisting of water sprinkling, suction hoods, fans and bag filters etc. shall be installed at material transfer points, and other raw material handling areas.
- viii. Interlocking facility should be provided in the pollution control equipment so that in the event of the pollution control equipment not working, the feeding of raw materials is stopped automatically.
- ix. Green belt shall be developed in an area of along the boundary and vacant places in the unit, in consultation with the local DFO.

2) Water Pollution:-

- i. The Source of water is from the Vamsadara river. Total water requirement is 805 KLD, Out of that 760.0 KLD is used for Process; 5.0 KLD is used for Dust suppression; 20.0 KLD is used for green belt development; 20.0 KLD is used for domestic purpose.

The total waste water generation from process is 760 KLD which shall be treated in water treatment plant to recover maximum water and will be reused in the process and the domestic effluents 16.0 KLD shall be disposed into septic tank followed by soak pit.

No effluent shall be discharged outside the plant premises.

- ii. The company must harvest the rainwater from the rooftops and storm water drains to recharge the ground water.

3) Solid Waste :-

- i. The Solid waste - Fine/non-saleable mineral grades and silica sand - 0.096 MTPA generated from the beneficiation plant shall be stored for future recovery of any useful minerals/used for backfilling earlier mined out pits; Used lubricant oil - 1.2 KLPA shall be stored in covered HDPE drums in a designated area and shall be given to APPCB Authorised Recyclers/Re-processors. Waste oils, used oils, used lead batteries generated from the plant shall be disposed as per the Hazardous and other wastes (Management and transboundary movement) Rules 2016 its to the recyclers authorized by APPCB.

B. General Conditions:

- i. This order is valid for a period of 7 years.**
- ii. “Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity / construction work at site.
- iii. The project shall implement the commitments, if any, made in the public hearing;
- iv. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v. No change in the process technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- vi. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoE&F, GoI, Vijayawada on 1st June and 1st December of each calendar year.
- vii. Officials from the Regional Office of MoE&F, Vijayawada who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Vijayawada.
- viii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- ix. Data on ambient air quality should be regularly submitted to the Ministry including its

Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- x. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xiii. The funds earmarked for environmental protection measures (**Capital cost Rs. 176.0 Lakhs and Recurring cost Rs.141.1 Lakhs/Annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P. This order shall be displayed in the website of the project proponent.
- xvi. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvii. The company shall undertake eco-development measures including community welfare measures in the project area.
- xviii. The proponent shall obtain all other mandatory clearances from respective departments.
- xix. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. The SEIAA may revoke or suspend the order, if implementation of any of the above

conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xxii.** The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To

M/s. Trimex Sands Private Limited,
Sri V H Rafi Ahammed, Sr. Vice President,
Vatsavalasa Village Srikumam P.O,
Gara Mandal, Srikakulam District,
Andhra Pradesh-532404.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Srikakulam, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Vijayawada for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Srikakulam District, Andhra Pradesh for kind information.

	<p>approved quantity as per Mining scheme/ plan.</p> <p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease).</p> <p>The proponent and their consultant SriV.Vijay Kumar, B. S Envi Tech have attended the meeting.</p> <p>The Committee noted that as per cluster letter issued by the Assistant Director of Mines & Geology, Tekkali, Srikakulam has issued a letter vide Lr.No.1065/Q/2021, dt.29.04.2022 there arefourteen quarry lease existing within the radius of 500mts.Total cluster area is< 5.0 Ha.</p> <p>The project falls under B2category as per the MoEFCC Notification No. S.O.2269 (E),dated 1st July, 2016.</p> <p>The proponent informed that the lease was executed in the favour of him vide Mines & Geology Department proceedings No.1105/Q/2003 dated 16.08.2003 in respect of 3.5 Ha in Sy.No.27 of Meelisathivada village, Tekkali Mandal of Srikakulam district, Andhra Pradesh for a period of 15 years from 18.08.2003 to 17.08.2018. Further, he has informed that he applied for renewal of lease period one year prior to expiry of mine lease.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC' Notifications, OM dated 07.07.2020& OMs and detailed deliberations, recommended to issue Violation TOR without public hearing as the total cluster area is 3.5 Ha which is less than 5.0 Ha.</p> <p>Decision of SEIAA:- Decided to seek clarification from MoEF&CC on the representation of the proponent received by the Chairman SEIAA,AP.</p>
187.60 & 184.53	Beneficiation of Beach sand minerals of M/s. Trimex Sands Private Limited at Vatsavalasa Village, GaraMandal, Srikakulam District, Andhra Pradesh SIA/AP/IND/69360/2021
	<p>Recommendations of the SEAC on 17.05.2022.</p> <p>Category : 2(b)</p> <p>M/s. Trimex Sands Private Limited at Vatsavalasa Village, Gara Mandal, Srikakulam District, Andhra PradeshState applied for EC for Mineral Separation Plant (MSP).</p> <p>The project proponent and their consultant, M/s. Pioneer Enviro Labs have attended the meeting and appraised the proposal.</p> <p>The proponent informed that MSP is already established in 2009-10 as part of the integrated Mining cum Beneficiation project for beach sand minerals, for which EC was obtained from MoEF&CC after conducting public hearing. The project has undergone expansion in 2015 and fresh EC for expansion was also obtained after conducting PH. The policy decision of the GOI in 2019 to permit only Govt</p>

companies in the mining of beach sand minerals resulted in the stoppage of the MSP, though it is situated outside the ML area. To facilitate restarting of the MSP operations by sourcing mineral concentrate from India/abroad, the proponent submitted application for grant of TOR and also requested for exemption from Public Hearing.

The Committee further noted that public hearing has been conducted in the year 2003 as per EIA notification 1994 for integrated proposal of Beach sand mining of 2 MTPA & Mineral Separation Plant (MSP) of 0.63 MTPA and EC was obtained in 2004. Thereafter, for expansion proposal, PH has been again conducted on 29.12.2012 as per EIA notification 2006 for 6.0 MTPA mining and 0.93 MTPA MSP and obtained EC in 2015. Now applying fresh EC for MSP of 0.44 MTPA only, which is less than 50% capacity for which PH been conducted & EC issued.

The Mining Lease was valid till 2034. The EC granted in 2015 based on the PH conducted was also valid till 2034. The change in policy of the GOI in 2019 only resulted in the stoppage of the mining and thereby MSP. No mining is proposed now.

The issue was placed in the 172nd SEAC and recommended for issue of Standard TOR with EIA & Public Hearing. accordingly, TOR issued on 12.04.2022. Now, the unit has applied for EC.

Further, the SEIAA has reviewed in 169th meeting, the Committee Referred to SEAC to examine in the light of request letter dt. 20.12.2021 submitted by the proponent. The SEAC again reviewed the case in the 179th SEAC meeting and recommended to SEIAA for the TOR without Public Hearing. SEIAA in its meeting held on 177th SEIAA meeting agreed with 179th SEAC meeting recommendations. Accordingly, TOR was issued.

The Proponent and their consultant M/s. Pioneer Enviro Consultant have attended the meeting and appraised the case.

The Committee noted that this is a mineral beneficiation unit wherein the water used for jigging and extraction purposes is proposed to be recycled and the entire process will be under wet condition. The source of air pollution from the proposed unit is emissions generated from the burning of fuel in the boiler, in generators and fugitive emission dust from the movement of vehicles. The Proponent has proposed air pollution control equipment to the boiler. The proponent shall obtain necessary approvals in case of processing of radio active minerals viz., monazite from the department of atomic energy. The proponent proposed to provide mineral water plant in the surrounding villages.

The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance with conditions specified in the earlier EC order accorder by MoEF& CC.

Decision of SEIAA:- Agreed with the recommendation of the SEAC to issue of Environmental Clearance.

Special Secretary To Govt

Dr. P.V.Chalapathi Rao, I.F.S Dr.Thatiparthi Byragi Reddy

Sri P.Venkata Rami
Reddy, I.A.S,
(Retired).

Special Secretary to Govt., Professor. Department of
Environment, Forests, Sciences Environmental Sciences, Andhra
and Technology Department, University, Visakhapatnam
Govt. of Andhra Pradesh &
Member Secretary,
SEIAA,A.P.

Chairman,
SEIAA,A.P



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

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अधिसूचना

नई दिल्ली, 20 अप्रैल, 2022

का.आ. 1886(अ).—केंद्रीय सरकार पर्यावरण और वन विभाग के पूर्ववर्ती मंत्रालय में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात ईआईए अधिसूचना, 2006 कहा गया है), परियोजनाओं की कतिपय प्रवर्ग के लिए पूर्व पर्यावरणीय मंजूरी आज्ञापक बनाने के लिए, संख्या का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की है।

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण (एसईआईए) का गठन प्रवर्ग ख के अधीन सभी प्रस्तावों के लिए पर्यावरण मंजूरी (ईसी) पर विचार और अनुदान के लिए प्रत्यायोजित शक्तियों का प्रयोग करने हेतु राज्य स्तर पर ईआईए अधिसूचना, 2006 के कार्यान्वयन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन किया गया है;

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण ने पर्यावरण मंजूरी मूल्यांकन प्रक्रिया में पिछले पंद्रह वर्षों में पर्याप्त अनुभव प्राप्त किया है और राज्य स्तर पर पर्यावरण मंजूरी प्रस्तावों के कुशल और पारदर्शी निपटान के लिए परिवेश पोर्टल के माध्यम से पूरी तरह से ऑनलाइन कर दिया गया है;

और केंद्रीय सरकार राज्य स्तर पर मंजूरी की प्रसुविधा के लिए पर्यावरण मंजूरी प्रक्रिया को और विकेंद्रीकृत करना आवश्यक समझती है;

और आज की तारीख में, सुरक्षा भागीदारी के महत्वपूर्ण तत्वों के साथ राष्ट्रीय रक्षा और सामरिक महत्व से संबंधित प्रवर्ग ख की परियोजनाओं का राज्य स्तर पर भी मूल्यांकन किया जा रहा है, जिसे केंद्रीय सरकार राष्ट्रीय सुरक्षा चिंताओं को ध्यान में रखते हुए केंद्रीय रूप से मूल्यांकन करना आवश्यक समझती है;

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को समाप्त करने के पश्चात्, लोकहित में भारत सरकार की तत्कालीन पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006, की अधिसूचना में निम्नलिखित और संशोधन करती है अर्थात्:-

उक्त अधिसूचना में-

(1) पैरा 4 में, उप-पैरा (iii) क) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

(iii) क) राष्ट्रीय रक्षा या सामरिक या सुरक्षा महत्व से संबंधित हैं या जिन्हें केंद्रीय सरकार द्वारा संकटकाल जैसे महामारी, प्राकृतिक आपदाओं जैसी अत्यावश्यकताओं के कारण ऐसी प्रवर्ग 'ख' परियोजनाओं को अधिसूचित किया गया है या राष्ट्रीय कार्यक्रमों या स्कीमों या मिशन या ऐसी परियोजनाओं के अधीन पर्यावरण के अनुकूल क्रियाकलापों का संवर्धन करने के लिए जो इस अधिसूचना में यथा अधिकथित समय-सीमा से अधिक विलंबित हैं और समय-समय पर इस संबंध में यथा-अधिकथित मानदंडों को पूरा करती हैं, उन्हें केंद्रीय स्तर पर प्रवर्ग 'ख' परियोजनाओं के रूप में विचार किया जाएगा;

(2) अनुसूची में, -

(i) मद 1(क) के सामने, -

(क) स्तंभ (3) में, -

(क) गैर-कोयला खनन पट्टे के संबंध में "> 100 हेक्टेयर खनन पट्टा क्षेत्र" के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

"कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में >250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) ">150 हेक्टेयर" प्रतीक, अंक और अक्षर के स्थान पर, "> 500 हेक्टेयर" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) स्तंभ (4) में, -

(क) गैर-कोयला खनन के संबंध में <100 हेक्टेयर खनन पट्टा क्षेत्र के स्थान पर,

पट्टा", निम्नलिखित रखा जाएगा, अर्थात्: -

"लघु खनिज खनन पट्टों के संबंध में सभी खनन पट्टा क्षेत्र और कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में <250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) "<150 हेक्टेयर" के प्रतीकों, अंकों और अक्षरों के स्थान पर "<500 हेक्टेयर" के प्रतीक, अंक और अक्षर रखे जाएंगे;

(ii) मद 1(ग) के सामने, -

(क) स्तंभ (3) में, -

(क) क्रम संख्या (i) में, "> 50 मेगावाट, प्रतीकों, अंकों और अक्षरों के स्थान पर "> 100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, -

(क) क्रम संख्या (i) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) में, -

(I) "और <50,000 हेक्टेयर" शब्द, प्रतीक और अंक का लोप किया जाएगा;

(II) बिंदु (ग) में सारणी में, "से <50,000" शब्द, प्रतीक और अंक का लोप किया जाएगा; ।

(ग) स्तंभ (5) में, क्रम संख्या (ii) के पश्चात, निम्नलिखित क्रम संख्या अंतःस्थापित किया जाएगा, अर्थात् :-

"(iii) अंतर-राज्यीय मुद्दों से संबंधित सिंचाई परियोजनाओं का मूल्यांकन केंद्रीय स्तर पर श्रेणी में परिवर्तन के बिना किया जाएगा।";

(iii) मद 1(घ) के सामने,-

(क) स्तंभ (3) में, "> 50 मेगावाट" प्रतीकों, अंकों और अक्षरों के स्थान पर, "> 100 मेगावाट" प्रतीकों, अंकों और अक्षरों को रखा जाएगा;

(ख) स्तंभ (4) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(iv) मद 2(क) के सामने, -

(क) स्तंभ (3) में, ">1" प्रतीकों और अंक के स्थान पर, ">2.5" प्रतीकों और अंक को रखा जाएगा;

(ख) स्तंभ (4) में, "<1" प्रतीकों और अंक के स्थान पर, "< 2.5" प्रतीक और अंक रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात्: -

"खनन पट्टा क्षेत्र के भीतर स्थित धुलाई मशीनों के साथ एकीकृत कोयला खनन परियोजनाओं को कोयला खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार केंद्रीय स्तर या राज्य स्तर पर, यथास्थिति, विचार किया जाना जारी रहेगा।";

(v) मद 2 (ख) के सामने, -

(क) स्तंभ (3) में, विद्यमान प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, "<0.5 मिलियन टीपीए का उत्पादन" प्रतीक, अंक, शब्द और अक्षर के स्थान पर, "सभी खनिज परिष्करण परियोजना, परिष्करण की प्रक्रिया पर ध्यान दिए बिना" शब्द रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा रखा जाएगा,

अर्थात्: -

"भीतर स्थित लाभकारी संयंत्रों के साथ एकीकृत खनन परियोजनाएं खनन पट्टा क्षेत्र पर केन्द्रीय स्तर पर विचार किया जाता रहेगा या यथास्थिति, राज्य स्तर, खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार।";

(vi) मद 7 (क) के सामने,-

(क) स्तंभ (3) में, "सभी परियोजनाओं" शब्दों के स्थान पर "सभी नई परियोजनाएं" शब्द रखे जाएंगे;

(ख) स्तंभ (4) में, निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्: -

"सभी विस्तार परियोजनाएं, जिनमें हवाई पट्टियां भी सम्मिलित हैं, जो वाणिज्यिक उपयोग के लिए हैं।"

[फा. सं. आईए 3-22/10/2022-आईए. III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड III, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 1807(अ), तारीख 12 अप्रैल, 2022 द्वारा अंतिम संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 20th April, 2022

S.O. 1886(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification, 2006), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, the State Environment Impact Assessment Authorities (SEIAAs) have been constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for implementation of the EIA Notification, 2006 at State level for exercising delegated powers to consider and grant Environmental Clearance (EC) for all proposals under Category B;

And whereas, the SEIAAs have gained substantial experience over the past fifteen years in the EC appraisal process and the process at the State level has also been made completely online through the PARIVESH portal for efficient and transparent disposal of EC proposals;

And whereas, the Central Government deems it necessary to further decentralise the EC process for facilitating clearances at State level;

And whereas, as on date, category 'B' projects, relating to national defence and strategic importance with significant element of security involvement are also being appraised at the State level which, the Central Government deems it necessary to be appraised centrally taking into account national security concerns;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(1) in paragraph 4, for sub-paragraph (iii a), the following shall be substituted, namely:-

(iii a) Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;

(2) in the Schedule,-

(i) against item 1(a),-

(a) in column (3),-

(A) for ">100 ha. of mining lease area in respect of non-coal mining lease", the following shall be substituted, namely:-

">250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbol, figures and letters "> 150 ha", the symbol, figures and letters "> 500 ha" shall be substituted;

(b) in column (4),-

(A) for "≤ 100 ha of mining lease area in respect of non-coal mine lease", the following shall be substituted, namely:-

"All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbols, figures and letters “ ≤ 150 ha”, the symbols, figures and letters “ ≤ 500 ha” shall be substituted;

(ii) against item 1(c),—

(a) in column (3),—

(A) in serial number (i), for the symbols, figures and letters “ ≥ 50 MW”, the symbols, figures and letters “ ≥ 100 MW” shall be substituted;

(B) serial number (ii) and the entries relating thereto shall be omitted;

(b) in column (4),—

(A) in serial number (i), for the symbol, figures and letters “ < 50 MW”, the symbol, figures and letters “ < 100 MW” shall be substituted;

(B) in serial number (ii),—

(I) the word, symbol and figures “and $< 50,000$ ha.” shall be omitted;

(II) in point (c) in the table, the word, symbol and figures “to $< 50,000$ ” shall be omitted;

(c) in column (5), after serial number (ii), the following serial number shall be inserted, namely:—

“(iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.”;

(iii) against item 1(d),—

(a) in column (3), for the symbols, figures and letters “ ≥ 50 MW”, the symbols, figures and letters “ ≥ 100 MW” shall be substituted;

(b) in column (4), for the symbol, figures and letters “ < 50 MW”, the symbol, figures and letters “ < 100 MW” shall be substituted;

(iv) against item 2(a),—

(a) in column (3), for the symbols and figure “ ≥ 1 ”, the symbols and figures “ ≥ 2.5 ” shall be substituted;

(b) in column (4), for the symbols and figure “ < 1 ”, the symbols and figures “ < 2.5 ” shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

“Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.”;

(v) against item 2 (b),—

(a) in column (3), the existing entries shall be omitted;

(b) in column (4), for the symbol, figures, words and letters “ < 0.5 million TPA throughput”, the words “All mineral beneficiation projects irrespective of the procedure for beneficiation” shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

“Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects.”;

(vi) against item 7 (a),—

(a) in column (3), for the words “All projects”, the words “All new projects” shall be substituted;

(b) in column (4), the following shall be inserted, namely:—

“All expansions projects, including airstrips, which are for commercial use.”.

[F. No. IA3-22/10/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section III, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide, the notification number S.O. 1807(E), dated the 12th April, 2022.

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.MS.No. 120

**Dated: 01-11-2018.
Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

ORDER:

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

NOTIFICATION

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**G. ANANTHA RAMU
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Member Secretary, A.P. Pollution Control Board, Vijayawada
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board
All District Magistrate & Collectors in the State

Copy to:

The PS to Minister for EFS&T

The PS to Principal Secretary, EFS&T

The Law (G) Department

The MoEFS&CC, Regional Office (South Eastern Zone),

1st & 2nd Floor, HEPC Building No. 34,

Cathedral Garden Road, Nungam Bakkam, Chennai.

//FORWARDED:: BY ORDER//

SECTION OFFICER